

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-48/ND/08

In the matter of

Manoj Kumar Gupta

... PETITIONER

Vs.

Rajesh Buildcon & Infrac. (P) Limited

...RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 09.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :-

For the Intervener :

ORDER

None appears for both the parties. Let the application be posted for hearing when the main matter is posted for hearing on 06.2.2018.

List on 06.2.2018.

-sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.1.2018